

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. NOS.5-6 IN

CIVIL APPEAL NO(s). 716-717 OF 2011

H.P. MATHUR AND ORS.

Appellant (s)

VERSUS

STATE OF U.P. AND ORS.

Respondent(s)

(Applns. for deleting the names of proforma R.Nos.5 to 52
in Civil Appeal against Special Appeal No.165/2010 and
Proforma R.Nos.5 to 11 in Civil Appeal against Special Appeal
No.169/2010 from the array of parties)

Date: 04/03/2011 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
(IN CHAMBERS)

For Appellant(s) Mr.Yatish Mohan, Adv.
For Mr. E.C. Vidya Sagar,Adv.

For Respondent(s) Mr. Anuvrat Sharma,Adv.

UPON hearing counsel the Court made the following
O R D E R

I.A. Nos. 5 and 6 of 2011 are allowed and the names of
proforma respondent Nos.5 to 52 in the civil appeal arising
out of Special Appeal No.165 of 2010 and the names of
proforma respondent Nos.5 to 11 in the civil appeal arising
out of Special Appeal No.169 of 2010 are deleted from the
array of parties subject to all just exceptions.

The amended cause title be filed within two weeks.

(Rama Chopra)
P.A.

(Veena Khara)
Court Master